

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s HARIOM RICE MILL PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Hariom Rice Mill Pvt. Ltd
2.	Date of incorporation of corporate debtor	06.04.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15312CT2006PTC018537
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill. & Post – Darrighat Masturi Road, Bilaspur - 495 551, Chhattisgarh
6.	Insolvency commencement date in respect of corporate debtor	9 th June 2021 being date of admission of order by Hon'ble NCLT, Cuttack 10 th June 2021 being date of order received by Interim Resolution Professional
7.	Estimated date of closure of insolvency resolution process	7 th December 2021 (180 days from the date of order received by the Interim Resolution Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pratim Bayal IBBI / IPA-003 / IP-N00213 / 2018-2019 / 12385
9.	Address and e-mail of the interim resolution professional, as registered with the Board	18/1 Tarapukur Main Road, Ghosh Para, Agarpara - Kolkata 700109 Email- pratimbayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CK – 104, Sector II, Salt Lake City, Kolkata –700091 Email- cirp.hariomricemills@gmail.com
11.	Last date for submission of claims	24 th June 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink for forms: https://ibbi.gov.in/home/downloads Authorized Representative: Not Applicable
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Notice is hereby given that the National Company Law Tribunal Cuttack has ordered the commencement of a corporate insolvency resolution process of the M/s Hariom Rice Mill Pvt. Ltd on 9th June 2021 and received by the Interim Resolution Professional on 10th June 2021

The creditors of M/s Hariom Rice Mill Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 24th June 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Pratim Bayal



The stamp is circular with the text "PRATIM BAYAL" at the top and "Interim Resolution Professional" at the bottom. Inside the circle, it reads "IBBI/PA-003/", "IP-NO.02/13/", and "2018-2019/12395".

Date and Place: 13th June 2021, Kolkata